

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 22.12.2017.


PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**


C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(CAA)No. 74/BB/2017	-	Admission	230/ 232	Microgenesis Techsoft Pvt. Ltd. & Another

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	V. Karthick 9900097271	Both the petitioners	<u>V. Karthick</u>

ORDER

PCS for Petitioner is present. He has filed memo along with the copy of the paper publication. OL has filed OLR No.191/2017 for permission to appoint Chartered Accountant from among the panel maintained in his office for the purpose of scrutiny of books of accounts and other records of the Transferor Company. PCS has reported no objection for granting permission to the OL. Hence, OLR No.191/2017 is allowed. OL is permitted to appoint Chartered Accountant from among the panel maintained by his office for the purpose of scrutiny of documents, records and books of accounts of Transferor Company. The Petitioner Company has to pay the fee of Chartered Accountant to be appointed by the OL in this matter. Ms. Prema Hatti filed appearance for ROC and RD. Await report from ROC. IT Department has addressed a letter to this Tribunal stating that scrutiny proceedings are pending against Transferor Company. Transferor Company has not responded to the notice. PCS is directed to comply with the observation made by the IT Dept. List it on 23.01.2018.


Member (T)


Member (J)